

RATIFIED

Minutes of Meeting No.11/13 scheduled on 21.08.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 11/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 actually was held on 21.08.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of DIPP (Sr. SDO) and decided to remind them for expediting the comments.			

2	Case No.:45/18/80-ALC2/2010	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

3	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

4	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

5	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

6	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

7	Case No.:53/35/80-ALC2/2010	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:03.10.2012
	Decision : The Committee noted that it is a Deemed Export case and is under examination of DHI.			

8	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:03.10.2012
	Decision : The Committee noted that this case is under examination on file.			

9	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's reply has been forwarded to MSME for examination and decided to await comments.			

10	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:03.10.2012
	Decision : The representative of firm Shri J. Srinivasan, President & CEO attended personal hearing and explained their case in details. During the meeting, the firm has also handed over detailed calculation of raw material along with relevant drawings to DHI for examination of the case.			

	Case No.:15/10/80-ALC2/2011	Party Name: I ALITHA &	Meet No/Date:11/80-	Status: Deferred
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11		Party Name: COMPANY PAPER PRODUCTS PVT LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date:03.10.2012
	Decision : Based on DIPP (TSW-Section) letter No.12(7)/11-TSW dated 21.8.2012, the Committee decided to seek following information from firm: i] Meaning of net weight and grow weight of raw material; ii] Manufacturing flow process step by step indicating stage wise wastage of raw material; iii] Net content (percentage wise) of rubber blanket for printing use in the export item and total weight of export item including bars; iv] Total weight of rubber blanket; v] To enclose a small sample of export item.			

12	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Basis for the requirement of import item at Sl. No.1 (Copper Tubes) alongwith a tabular statement giving net content of this item in different export products. 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-export product wise.			

13	Case No.:9/19/80-ALC2/2011	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date:03.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 27.7.2012 and decided to remind them to expedite their reply, failing which the Committee shall be constrained to reject the case.			

14	Case No.:22/20/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00407/AM12/	RLA File :05/23/040/00300/AM12/	Lic.No/Date:0510307950 15.11.2011	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Basis for the requirement of import item at Sl.. No.1 (Copper Tubes) alongwith a tabular statement giving net content of this item in different export products. 2. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format-export product wise.			

15	Case No.:32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	Defer Date:03.10.2012
	Decision : The representative of firm Shri Mahesh H. Bhatt, Asst. General Manager attended personal hearing and			

explained their case. Firm has handed also over detailed technical information/calculation of raw material along with drawings to DIPP for examination. The Committee further observed that firm has obtained Advance Authorization for supply to SEZ units. Accordingly, the Committee explained to the firm that in terms of SEZ rules, supply must be affected with Bill of Export and in case supplies are without Bill of Export, discharge of EO Redemption will not be allowed.

16	Case No.:9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's reply dated 11.7.2012 has been forwarded to DHI on 27.7.2012. The Committee decided to await DHI comments.			

17	Case No.:35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date:03.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.7.2012. The Committee, therefore, decided to remind the firm for expediting their reply.			

18	Case No.:36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	Defer Date:03.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.7.2012. The Committee, therefore, decided to remind the firm for expediting their reply.			

19	Case No.:29/22/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00461/AM12/	RLA File :31/83/040/00196/AM12/	Lic.No/Date:3110052234 04.01.2012	
	Decision : Based on MSME written comments received vide UO No. 30(130)2011-ME dated 16.4.2012, the Committee decided to ratify norms of subject authorization as under: 1. Import of all components to be allowed on net to net basis with accountability clause. 2. Import of item at Sr.No.15 i.e. Thermo transfer Folie to be allowed as applied for on net to net basis. 3. Item at Sr.No. 21 being consumables to be allowed with 1% value of FOB. RLA may take necessary action accordingly.			

	Case No.:8/26/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00530/AM12/	RLA File :05/24/040/00351/AM12/	Lic.No/Date:0510314124	

Decision : Based on C&PC written comments received vide OM No. 46011/79/2007-PC-II dated 29.7.2012, the Committee decided to ratify norms of subject authorization as under:

20	Item to be Exported	Quantity
	HNDL ASYASST (A Pillar Handle), VCR Asst HNDL RE (Pillar Handle Cap) and HNDL ASSY PASS ASST (Grab Handle)	1 No
	Raw Material to be imported	Quantity
	1. Relevant PVC Compound	1.05 kg/kg content in the export product
	2. Relevant Polypropylene Resin	1.05 kg/kg content in the export product
	3. Relevant Screws	Net to Net

RLA may take necessary action accordingly.

21	Case No.: 30/2/80-ALC2/2012	Party Name: RYALI ENGINEERS	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date:03.10.2012
	Decision : The Committee noted that no reply received from firm and decided to remind the firm for expediting their reply.			

22	Case No.: 25/27/80-ALC2/2011	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00558/AM12/	RLA File :03/94/040/00929/AM12/	Lic.No/Date:0310678772 25.01.2012	Defer Date:03.10.2012
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm as per Sr.No.11 (for Raw Material) of Standard Deficiency Format.			

23	Case No.: 29/2/80-ALC2/2012	Party Name:OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format for export product at Sl. No. 4.			

24	Case No.: 6/2/80-ALC2/2012	Party Name:VEE KAY VIKRAM & CO	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

	Case No.: 2/26/80-ALC2/2011			Status:
		Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT LTD	Meet No/Date:11/80-ALC2/2012	Deferred

		21.08.2012	
HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	Lic.No/Date:0310681954 14.02.2012	Defer Date:03.10.2012
25	Decision : Based on MSME UO note No. 30(159)2011-ME dated 16.8.2012, the Committee observed that the unit has not provided sufficient information to calculate the requirement of components and the raw materials for the export product. While the unit is exporting 18000 Nos to Track Chain consisting of 18000 Elements (Parts of undercarriage), unit has sought import of various components, fixtures and the alloy steel round bar with paints etc. MSME has sought certain information, which still is not seen in the reply given by the unit. By seeing the list of imported inputs, it may be presumed that the unit is not performing any operation on certain imported inputs, and how these will be used which needs clarification from the unit. Therefore, the Committee decided to call the firm for personal hearing on 3.10.2012 to explain the complete details of the case.		

	Case No.:27/2/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
26	HQ File :01/80/050/00616/AM12/	RLA File :05/24/040/00422/AM12/	Lic.No/Date:0510317708 14.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 6.7.2012 and decided to send a final reminder to them asking for expediting their reply, failing which the Committee shall be constrained to reject their case.			

	Case No.:21/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
27	HQ File :01/80/050/00610/AM12/	RLA File :05/23/040/00447/AM12/	Lic.No/Date:0510317887 15.02.2012	Defer Date:03.10.2012
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm regarding conversion of import product from sets to numbers, liters to kilograms and detailed drawings showing placement of imported products.			

	Case No.:28/2/80-ALC2/2012	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
28	HQ File :01/80/050/00617/AM12/	RLA File :05/24/040/00415/AM12/	Lic.No/Date:0510317787 15.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that firm has not replied to this office deficiency letter dated 11.6.2012 and reminder dated 26.6.2012. Therefore, the Committee decided to send a final reminder along with deficiency letter to firm advising them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:3/26/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00525/AM12/	RLA File :03/95/040/00952/AM12/	Lic.No/Date:0310682407 17.02.2012	
29	Decision : Based on MSME written comments received vide UO note No. 30(146)2011-ME dated 12.7.2012, the Committee decided to ratify norms of subject authorization as under:			
	Import item Srl. No.	Qty Allowed in Nos	Weight of import input	

01	4087	273 kg
02	13300	508 kg
03	11949	511 kg
04	4750	380 kg
05	4750	306 kg

RLA may take necessary action accordingly.

30	Case No.:7/2/80-ALC2/2012	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00596/AM12/	RLA File :07/24/040/00456/AM12/	Lic.No/Date:0710086455 21.02.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: 1. Quantities of import items from Sl. No. 1 to 12 to be allowed on net to net basis with accountability clause. 2. Quantities of import items from Sl. No. 13 to 19 to be allowed as 1.05 Sq mtrs./Sq.mtrs. content in the export product. 3. Import items at Sl. Nos. 20 , 21 & 22 to be allowed on net to net basis			
	RLA may take necessary action accordingly.			

31	Case No.:18/2/80-ALC2/2012	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00607/AM12/	RLA File :05/23/040/00461/AM12/	Lic.No/Date:0510318236 21.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's reply dated 23.7.2012 has been forwarded to MSME for examination. The Committee further noted that MSME has sought certain additional information from firm and a deficiency letter has been sent to firm on 9.8.2012. The Committee, therefore, decided to remind the firm for expediting the reply.			

32	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to remind them for expediting the comments.			

33	Case No.:36/2/80-ALC2/2012	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00625/AM12/	RLA File :31/83/040/00226/AM12/	Lic.No/Date:3110053100 22.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 11.6.2012 and reminder dated 27.7.2012. Therefore, the Committee decided to send a final reminder to them for expediting the reply within			

15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

34	Case No.:34/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00623/AM12/	RLA File :04/24/040/00306/AM12/	Lic.No/Date:0410134233 29.02.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

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Case No.: 22/2/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
HQ File :01/80/050/00611/AM12/	RLA File :05/23/040/00467/AM12/	Lic.No/Date:0510319145 01.03.2012	
Decision : Based on DIPP written comments received vide letter No. 7/87/2012-TSW dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: Export Item and Quantity : As applied for by firm. Import Item:			
Sr. No.	Item Description	Quantity	
1	Synthetic Rubber (Fluro Elastomer Brand)	3642.820 Kg	
RLA may take necessary action accordingly.			

36	Case No.:66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of DE&IT and decided to remind them for expediting the comments.			

37	Case No.:3/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00003/AM13/	RLA File :05/23/040/00495/AM12/	Lic.No/Date:0510319961 13.03.2012	Defer Date:03.10.2012
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm regarding conversion of import product from sets to numbers, liters to kilograms and detailed engineering drawings showing placement of imported products.			

38	Case No.:26/8/81-ALC2/2012	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/81/050/00149/AM13/	RLA File :05/23/040/00519/AM12/	Lic.No/Date:0510321120 27.03.2012	Defer Date:03.10.2012
	Decision : Based on DHI recommendation, the Committee decided to forward copy of firm's application to C&PC for examination and comments.			

39	Case No.:19/8/80-ALC2/2012	Party Name:TRF LIMITED,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00165/AM13/	RLA File :02/24/040/00220/AM12/	Lic.No/Date:0210175962 29.03.2012	
	Decision : Based on DHI written comments received vide UO No. 3(102)/12/TSW(B)/282 dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: “Two numbers of slew bearing as applied by firm to be allowed under GN4 with accountability clause”. RLA may take necessary action accordingly.			

40	Case No.:39/2/80-ALC2/2012	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00628/AM12/	RLA File :03/95/040/01083/AM12/	Lic.No/Date:0310688784 30.03.2012	Defer Date:03.10.2012
	Decision : The Committee noted that firm’s application has been forwarded to Ministry of Mines and have not received their comments yet. The representative of DIPP informed that firm’s other cases is being ratified by NC-II on repeat basis. The Committee, therefore, decided to check position from NC-II and re-list.			

41	Case No.:1/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00001/AM13/	RLA File :31/82/040/00412/AM12/	Lic.No/Date:3110053616 02.04.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the firm has not replied to deficiency letter and subsequent reminder dated 26.7.2012. Therefore, the Committee decided to send a final reminder to them for expediting the reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

42	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations for the quantity of import items at Sl.No. 5, 6 & 7 supported by length and number of tubes in the export product			

43	Case No.:17/8/80-ALC2/2012	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Transferred
	HQ File :01/80/050/00163/AM13/	RLA File :05/23/040/00535/AM12/	Lic.No/Date:0510321901 10.04.2012	
	Decision : The Committee decided to transfer this case to Norms Committee-II for examination.			

	Case No.:11/8/80-ALC2/2012	Party Name:MAHINDRA PRECISION	Meet No/Date:11/80-ALC2/2012	Status:
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44

Case NO.:11/8/80-ALC2/2012	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet NO/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
HQ File :01/80/050/00157/AM13/	RLA File :07/24/040/00011/AM13/	Lic.No/Date:0710087806 19.04.2012	

Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of export products to be specified as under:

Export Item No.	Export Weight (In Kgs)
1	39.2
2	50.96
3	138.6
4	1205.1
5	628
6	572.75
7	118.8

2. Quantity of import item at Sl. No. 1 to be allowed as 323 Kgs. inclusive of 724 % wastage after 15 % recovery.

3. Quantity of import item at Sl. No. 2 to be allowed as 340 Kgs. inclusive of 567 % wastage after 15 % recovery.

4. Quantity of import item at Sl. No. 3 to be allowed as 781 Kgs. inclusive of 463 % wastage after 15 % recovery.

5. Quantity of import item at Sl. No. 4 to be allowed as 2363 Kgs. inclusive of 96 % wastage after 15 % recovery.

6. Quantity of import item at Sl. No. 5 to be allowed as 1934 Kgs. inclusive of 208 % wastage after 15 % recovery.

7. Quantity of import item at Sl. No. 6 to be allowed as 1628 Kgs. inclusive of 184% wastage after 15 % recovery.

8. Quantity of import item at Sl. No.7 to be allowed as 241 Kgs. inclusive of 103 % wastage after 15 % recovery.

RLA may take necessary action accordingly.

45	Case No.:12/8/80-ALC2/2012	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00158/AM13/	RLA File :07/24/040/00519/AM12/	Lic.No/Date:0710087838 20.04.2012	Defer Date:03.10.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 9.8.2012 and decided to remind the firm for expediting their reply.				

46	Case No.:10/8/80-ALC2/2012	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00156/AM13/	RLA File :07/24/040/00024/AM13/	Lic.No/Date:0710087896 24.04.2012	Defer Date:03.10.2012
Decision : Based on recommendation of DIPP, the Committee decided to seek information from firm as per				

47	Case No.:9/8/80-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00155/AM13/	RLA File :07/24/040/00009/AM13/	Lic.No/Date:0710087899 26.04.2012	Defer Date:03.10.2012
	Decision : The Committee noted that firm has not replied to deficiency letter dated 27.7.2012 and decided to remind them for expediting their reply.			

48	Case No.:32/8/80-ALC2/2012	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00178/AM13/	RLA File :06/24/040/00004/AM13/	Lic.No/Date:0610026927 08.05.2012	
	Decision : Based on C&PC written comments received vide OM No.46011/169/2004-PC-II dated 23.7.2012 and 30.8.2011, the Committee decided to ratify norms of subject authorization as under:			
	Item to be Exported		Quantity	
	1. Handle ASM R/RL RR ASST		1 No.	
	2. Handle ASM R/RL RR ASST RH		1 No.	
	3. Handle ASM R/RL RR ASST LH		1 No.	
	Raw-material Recommended for Import		Quantity	
	1. For 1 kg weight of parts/component of Polyamide 66 Resin I. Polyamide 66 Resin II. Master Batch/Colour Concentrate		1.03 kg	
	2. For 1 kg weight of parts/component of Polypropylene Impact Copolymer. I. Polypropylene Impact Copolymer II. Master Batch/Colour Concentrate		0.02 kg	
	3. Relevant Springs		1.03 kg	
	4. Relevant Hex Flange Bolts		0.02 kg	
	5. Relevant Damper		Net to Net	
			Net to Net	
			Net to Net	
	RLA may take necessary action accordingly.			

49	Case No.:1/5/80-ALC2/2012	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received from RA and decided to request RA to immediately forward 4 sets of application for consideration in NC.			

	Case No.:14/8/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00063/AM13/	RLA File :31/82/040/00424/AM12/	Lic.No/Date:3110054139 09.05.2012	

50	HQ File :01/80/050/00160/AM13/	RLA File :07/24/040/00466/AM12/	Lic.No/Date:0710088119 09.05.2012	
Decision : Based on DHI written comments received vide UO No. 3(87)/12-TSW(B)/260 dated 16.7.2012, the Committee decided to ratify norms of subject authorization on repeat basis as per decision in Authorization No.0710075865 dated 7.12.2012 (Export Item No.2). RLA may take necessary action accordingly.				

	Case No.:15/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
51	HQ File :01/80/050/00161/AM13/	RLA File :07/24/040/00028/AM13/	Lic.No/Date:0710088129 09.05.2012	Defer Date:03.10.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 and decided to remind them for expediting their reply.				

	Case No.:16/8/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
52	HQ File :01/80/050/00162/AM13/	RLA File :07/24/040/00029/AM13/	Lic.No/Date:0710088131 09.05.2012	Defer Date:03.10.2012
Decision : The Committee noted that firm has not replied to deficiency letter dated 6.8.2012 and decided to remind them for expediting their reply.				

	Case No.:2/5/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
53	HQ File :01/80/050/00064/AM13/	RLA File :31/83/040/00024/AM13/	Lic.No/Date:3110054174 11.05.2012	Defer Date:03.10.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.3,4,5&11 of Standard Deficiency Format – Exportwise.				

	Case No.:3/5/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
54	HQ File :01/80/050/00065/AM13/	RLA File :31/83/040/00011/AM13/	Lic.No/Date:3110054193 11.05.2012	Defer Date:03.10.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.3,4,5&11 of Standard Deficiency Format.				

	Case No.:28/8/80-ALC2/2012	Party Name:LLOYDS STEEL INDUSTRIES LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
55	HQ File :01/80/050/00174/AM13/	RLA File :03/95/040/00069/AM13/	Lic.No/Date:0310695387 18.05.2012	Defer Date:03.10.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.4,5&11 of Standard Deficiency Format – Exportwise.				

56	Case No.:22/8/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00168/AM13/	RLA File :03/94/040/00125/AM13/	Lic.No/Date:0310695648 22.05.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net weight of export products at Sl. No. 1 & 2 to be specified as 3657 Kgs. & 2007 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 410 Nos. (4013 Kgs. inclusive of wastage of 9.7 % after taking 1/3rd recovery). 3. Quantity of import item at Sl. No. 2 to be allowed as 225 Nos. (2202 Kgs. inclusive of wastage of 9.7 % after taking 1/3rd recovery). RLA may take necessary action accordingly.			

57	Case No.:21/8/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00167/AM13/	RLA File :03/94/040/00142/AM13/	Lic.No/Date:0310696098 24.05.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 24.153 MT, 24.153 MT, 24.153 MT & 7.553 MT to be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 5 Nos. on net to net basis. However, duty free weight of this item to be allowed as 3279 Kg inclusive of 5 % wastage. 3. Word" Relevant" to be prefixed with the description of import item at Sl.No. 2 and its quantity to be allowed as 5533 Kg inclusive of 29.6 % wastage after 1/3rd recovery. 4. Word" Relevant" to be prefixed with the description of import item at Sl.No. 3 and its quantity to be allowed as 57214 Kg inclusive of 9 % wastage after 1/3rd recovery. 5. Quantities of import items at Sl. No. 4, 5 & 6 (Welding Consumables) to be allowed as 1188 kgs. each. 6. Quantities of import items at Sl. No. 7, 8 & 9 (Welding Consumables) to be allowed as 679 Kgs., 1542 Kgs. & 1542 Kgs. respectively. RLA may take necessary action accordingly.			

58	Case No.:15/11/80-ALC2/2012	Party Name:YOKOGAWA INDIA LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of firm's application for consideration.			

59	Case No.:7/8/80-ALC2/2012	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510325844	Defer

:01/80/050/00153/AM13/	:05/23/040/00057/AM13/	25.05.2012	Date:03.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

60	Case No.:26/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00172/AM13/	RLA File :03/95/040/00014/AM13/	Lic.No/Date:0310696598 29.05.2012	
	Decision : Based on DHI written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: Taking clue from SION C-1742: Export Product weight 522.60 MT. Item – 1,2,3,6 – to be allowed as applied for by firm. Item – 8 – 42MT(including 5% wastage). Item – 12 and 13 combined – 9.6 MT. Item 14 – 9.6 MT. Remaining items to be allowed with nil wastage. RLA may take necessary action accordingly.			

61	Case No.:27/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00173/AM13/	RLA File :03/95/040/00061/AM13/	Lic.No/Date:0310696629 29.05.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export product. 2. For net weight of components to be manufactured from import item at Sl. No. 1 & 2, details of components with net weights thereof may be indicated. 3. Quantity of “Test coupons” at import item at Sl. No. 3 in Nos. and weight and justification/basis for the quantity of “Test coupons”. 4. Detailed calculations for the quantity of import item at Sl.No. 5 supported by length and number of Pipes/tubes in the export product 5. Information in respect of Sl. No. 13 of Standard Deficiency Format.			

62	Case No.:18/8/80-ALC2/2012	Party Name:MINDRILL SYSTEMS & SOLUTIONS (P) LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00164/AM13/	RLA File :02/24/040/00027/AM13/	Lic.No/Date:0210178034 30.05.2012	Defer Date:03.10.2012
	Decision : Based on DHI UO No.3(101)/12/TSW(B)/281 dated 17.8.2012, the Committee decided to seek following information from firm: 1. Specification of export product. 2. Break up of Carbon & Alloy steel tubing with their specification like OD, ID, Length etc 3. Sl No 5 & 11 of SDL EP wise.			

	Case No.:24/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310697184	Defer

	:01/80/050/00170/AM13/	:03/95/040/00078/AM13/	01.06.2012	Date:03.10.2012
63	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export products. 2. For net weight of components to be manufactured from import item at Sl. No. 1, 2 & 3, details of components with net weights thereof may be indicated. 3. Quantities of "Test coupons" at import item at Sl. No. 4 & 5 in Nos. and weight and justification/basis for the quantities of "Test coupons". 4. Detailed calculations for the quantities of import items at Sl. No. 6 & 16 supported by length and number of Pipes/tubes in the export product 5. Information in respect of Sl. No. 13 of Standard Deficiency Format.			

	Case No.:25/8/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00171/AM13/	RLA File :03/95/040/00087/AM13/	Lic.No/Date:0310697187 01.06.2012	
64	Decision : Based on DHI written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: Taking clue from SION C-1742: Export Weight 4520.92 MT. Item 1 weight 3731 MT (including 2% wastage). Remaining to be allowed as applied for by firm. RLA may take necessary action accordingly.			

65

Case No.:34/8/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
HQ File :01/80/050/00180/AM13/	RLA File :53/24/040/00003/AM13/	Lic.No/Date:5310015173 04.06.2012	
Decision : Based on C&PC written comments received vide OM No. 46011/21/2009-PC-II dated 23.7.2012 & 28.5.2012, the Committee decided to ratify norms of subject authorization as under:			
Item to be Exported : Blood Bags		Quantity: 01 No.	
Raw Material for Import		Quantity	
1	PVC compound	1.10 kg/kg content in export product	
3	Relevant Stainless Steel Needle Assembly	Net + 3% wastage	
4	Evident Paper	Net + 5% wastage	
5	Aluminium foil Cover	Net + 1% wastage	
6	Relevant Plasma Cap (Rubber Cap)	Net + 1% wastage	
7	Relevant Luer Adapter	Net + 1% wastage	
8	Relevant Oxyzen Absorber	Net + 1% wastage	
9	Relevant Y Tube	Net + 1% wastage	
10	Relevant Thermal Transfer Ribbon	Net + 1% wastage	
11	Relevant Big Beak Off Valve Assembly	Net + 1% wastage	
12	Relevant Y Connector	Net + 1% wastage	
13	Relevant Soft Shell Filter (CRC Filter)	Net + 1% wastage	
14	Relevant Stamping Foil Tape	Net + 1% wastage	
15	Relevant Tube Holder	Net + 1% wastage	
RLA may take necessary action accordingly.			

66	Case No.:24/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00238/AM13/	RLA File :04/24/040/00023/AM13/	Lic.No/Date:0410137297 13.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that this is a Deemed Export case which is pending with DHI for examination and decided to await comments.			

67	Case No.:3/8/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00149/AM13/	RLA File :03/94/040/00186/AM13/	Lic.No/Date:0310698866 15.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that this case is being examined by DIPP and decided to await comments.			

68	Case No.:16/11/80-ALC2/2012	Party Name:SUNSHINE EXTRUSIONS INDIA P.LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00230/AM13/	RLA File :07/24/040/00095/AM13/	Lic.No/Date:0710088925 15.06.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Percentage of Chromium in export product at Sl. No. 1. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format, Export product wise.			

69	Case No.:2/8/80-ALC2/2012	Party Name:SULZER INDIA LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00148/AM13/	RLA File :31/83/040/00036/AM13/	Lic.No/Date:3110054707 18.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to request RA to immediately forward 4 sets of application to NC for consideration.			

70	Case No.:4/8/80-ALC2/2012	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00150/AM13/	RLA File :03/94/040/00102/AM13/	Lic.No/Date:0310699014 18.06.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: 1. Specific use of import item in export products. 2. Detailed calculations/basis for the quantity of import item.			

	Case No.:6/11/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00220/AM13/	RLA File :07/24/040/00074/AM13/	Lic.No/Date:0710088997 18.06.2012	

71	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify subject authorization as under: 1. Word “relevant” may be prefixed with the description of import items at Sl. No. 1, 2 & 3. 2. Quantity of import item at Sl. No. 1 may be allowed as 30061 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 24455 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as 5510 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. RLA may take necessary action accordingly.
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72	Case No.:7/11/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00221/AM13/	RLA File :07/24/040/00077/AM13/	Lic.No/Date:0710089002 18.06.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify subject authorization as under: 1. Word “relevant” may be prefixed with the description of import items at Sl. No. 1, 2, 3 & 4. 2. Quantity of import item at Sl. No. 1 may be allowed as 6950 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 1010 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 13106 Kgs. inclusive of 4 % wastage. 5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 6385 Kgs. inclusive of 2 % wastage. RLA may take necessary action accordingly.			

73	Case No.:8/11/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
	HQ File :01/80/050/00222/AM13/	RLA File :07/24/040/00076/AM13/	Lic.No/Date:0710089000 18.06.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify subject authorization as under: 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 9405 Kgs. inclusive of 10 % wastage after 1/3rd recovery of scrap. RLA may take necessary action accordingly.			

74	Case No.:14/11/80-ALC2/2012	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Closed
	HQ File :01/80/050/00228/AM13/	RLA File :03/95/040/00213/AM13/	Lic.No/Date:0310699310 20.06.2012	

Decision : The Committee noted that RA, Mumbai informed vide letter dated 21.6.2012 that the subject authorization was issued as per GN4. The Committee noted that there is no action required on the part of NC and decided to close the case.

75	Case No.:26/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00240/AM13/	RLA File :07/24/040/00119/AM13/	Lic.No/Date:0710089174 21.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to remind RA to immediately forward 4 sets of firm's application for consideration.			

76	Case No.:25/11/80-ALC2/2012	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00239/AM13/	RLA File :07/24/040/00118/AM13/	Lic.No/Date:0710089191 22.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to remind RA to immediately forward 4 sets of firm's application for consideration.			

77	Case No.:22/11/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00236/AM13/	RLA File :03/94/040/00226/AM13/	Lic.No/Date:0310699745 26.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

78	Case No.:5/11/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00219/AM13/	RLA File :05/23/040/00088/AM13/	Lic.No/Date:0510328341 27.06.2012	Defer Date:03.10.2012
	Decision : Based on DHI recommendation, the Committee decided to seek information from firm regarding conversion of import product from sets to numbers, liters to kilograms and detailed drawings showing placement of imported products.			

79	Case No.:23/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00237/AM13/	RLA File :04/24/040/00045/AM13/	Lic.No/Date:0410137727 29.06.2012	Defer Date:03.10.2012
	Decision : The Committee noted that this a Deemed Export case which is being examination by DIPP and decided to await comments.			

	Case No.:10/11/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
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		21.08.2012	
HQ File :01/80/050/00224/AM13/	RLA File :03/94/040/00144/AM13/	Lic.No/Date:0310700799 04.07.2012	
80	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 17343 Kgs may be specified with the quantity of each export products at Sl. No. 1 & 2. 2. Word" Relevant" may be prefixed with the description of import items at Sl.No. 4, 5, 6 & 8 3. Quantity of import item at Sl. No. 1 may be allowed as 530 Nos. (1698 Kgs.) on net to net basis. 4. Quantity of import item at Sl. No. 2 may be allowed as 62 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 11434 Kg inclusive of 3 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as 40 Nos. (32 Kgs.) on net to net basis. 6. Quantity of import item at Sl. No. 4 may be allowed as 7650 Kg inclusive of 9.6 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No. 5 may be allowed as 786 Kg inclusive of 12 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 6 may be allowed as 9136 Kgs. (14286 Mtrs.) inclusive of 2 % wastage. 9. Quantity of import item at Sl. No. 7 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 110 Kg inclusive of 4 % wastage 10. Quantity of import item at Sl. No. 8 may be allowed as 3038 Kg inclusive of 70 % wastage after 1/3rd recovery. 11. Quantities of import items at Sl. No. 9, 10 & 11 (Welding Consumables) may be allowed as 200 kgs. each. 12. Quantities of import items at Sl. No. 12 & 13 (Welding Consumables) may be allowed as 1012 Kgs. each. RLA may take necessary action accordingly.		

	Case No.:21/11/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Approved
81	HQ File :01/80/050/00235/AM13/	RLA File :03/94/040/00246/AM13/	Lic.No/Date:0310700802 04.07.2012	
	Decision : Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net empty export weights of 17 MT may be specified with the quantity of export product. 2. Word" Relevant" may be prefixed with the description of import items at Sl.No. 1 ,2 & 3 3. Quantity of import item at Sl. No. 1 may be allowed as 412 Kg inclusive of 26 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl. No. 2 may be allowed as 416 Kg inclusive of 61 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No. 3 may be allowed as 4296 Kgs. (18452 Mtrs.) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as 15 Nos. (17.8 Kgs.) on net to net basis. 7. Quantity of import item at Sl. No. 5 may be allowed as 14 Nos. (5.5 Kgs.) on net to net basis. 8. Quantity of import item at Sl. No. 6 may be allowed as 6 Nos. (2 Kgs.) on net to net basis. RLA may take necessary action accordingly.			

	Case No.:13/11/80-ALC2/2012	Partv Name:BHARAT HEAVY	Meet No/Date:11/80-	Status:
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82		ELECTRICALS LIMITED	ALC2/2012 21.08.2012	Deferred
	HQ File :01/80/050/00227/AM13/	RLA File :11/24/040/00004/AM13/	Lic.No/Date:1110027163 06.07.2012	Defer Date:03.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

83	Case No.:17/11/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00231/AM13/	RLA File :05/24/040/00129/AM13/	Lic.No/Date:0510329275 10.07.2012	Defer Date:03.10.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

84	Case No.:18/11/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00232/AM13/	RLA File :05/24/040/00130/AM13/	Lic.No/Date:0510329189 10.07.2012	Defer Date:03.10.2012
Decision : On the recommendation of DHI representative, the Committee decided to seek information from firm in respect of quantity of inputs in numbers in place of sets and proper name of input at Sr.No.14.				

85	Case No.:19/11/80-ALC2/2012	Party Name:HARI MACHINES LTD	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00233/AM13/	RLA File :23/24/040/00001/AM13/	Lic.No/Date:2310003202 10.07.2012	Defer Date:03.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

86

Case No.:4/11/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Approved
HQ File :01/80/050/00218/AM13/	RLA File :05/23/040/00132/AM13/	Lic.No/Date:0510329604 13.07.2012	
Decision : Based on the Sub-Committee Report and recommendation of DHI representative present in the meeting, the Committee decided to ratify the subject Authorization as under:			
Export Product	Inputs material	Import to be allowed	
-Float Collar -Float Shoe -Casing / Guide Shoe	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be allowed @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be allowed as actual OD of EP+ ¼” Extra.	
The Components are to be allowed on net to net basis with accountability clause.			

RLA may take necessary action accordingly.

	Case No.:20/11/80-ALC2/2012	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:11/80- ALC2/2012 21.08.2012	Status: Deferred
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87	HQ File :01/80/050/00234/AM13/	RLA File :05/24/040/00133/AM13/	Lic.No/Date:0510329790 16.07.2012	Defer Date:03.10.2012
Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: - Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. - Constituents of "Packs" in import items at Sl. No. 2, 3 & 4.				

88	Case No.:9/11/80-ALC2/2012	Party Name:BENGAL INDUSTRIES PVT. LTD.	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00223/AM13/	RLA File :05/23/040/00131/AM13/	Lic.No/Date:0510329934 17.07.2012	Defer Date:03.10.2012
	Decision : Based on DIPP recommendation, the Committee decided to seek following information from firm: - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise. - Detailed calculations/basis for the quantities of import items. - Separate quantities of Welding Rods (in Kgs), Bearings & Gear Boxes in import item at Sl. No. 6 and justification/basis for their quantities.			

89	Case No.:11/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00225/AM13/	RLA File :11/24/040/00012/AM13/	Lic.No/Date:1110027176 17.07.2012	Defer Date:03.10.2012
	Decision : The Committee noted that this is a Deemed Export case which is being examined by DHI and decided to await comments.			

90	Case No.:12/11/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00226/AM13/	RLA File :11/24/040/00010/AM13/	Lic.No/Date:1110027175 17.07.2012	Defer Date:03.10.2012
	Decision : The Committee noted that this is a Deemed Export case which is being examined by DHI and decided to await comments.			

91	Case No.:1/11/80-ALC2/2012	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00215/AM13/	RLA File :31/83/040/00077/AM13/	Lic.No/Date:3110055160 27.07.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received by NC and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

92	Case No.:2/11/80-ALC2/2012	Party Name:ABB LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00216/AM13/	RLA File :07/24/040/00202/AM13/	Lic.No/Date:0710090030 02.08.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received by NC and decided to request			

RA to immediately forward 4 sets of firm's application for consideration in NC.

93	Case No.:3/11/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:11/80-ALC2/2012 21.08.2012	Status: Deferred
	HQ File :01/80/050/00217/AM13/	RLA File :03/95/040/00135/AM13/	Lic.No/Date:0310704082 03.08.2012	Defer Date:03.10.2012
	Decision : The Committee noted that copy of firm's application has not been received by NC and decided to request RA to immediately forward 4 sets of firm's application for consideration in NC.			

S.No.19

Case No. A - 18	M/s. Larsen & Toubro Limited, Mumbai	HQ F.No.01/80/162/01101/AM12/DES.I	Lic. No. & date 0310595344 dt.06.10.2010
Meeting No. 11/13		RA.F.No.03/95/039/00006/AM11	
Date: 21.08.2012		Fixation of Norms for Annual Requirement	

The Committee noted that firm has submitted reply dated 18.8.2012 and decided to forward copy to DHI for examination and comments. The case is to be relisted on 3.10.2012.

S.No.146

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date 6110000343 dt.19.08.2009
Meeting No. 11/13		RA.F.No.61/24/040/00020/AM10	
Date: 21.08.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.147

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date 3110042306 dt.10.03.2010
Meeting No. 11/13		RA.F.No.31/24/040/00213/AM10	
Date: 21.08.2012		Ratification of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 3.10.2012.

S.No.148

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date 1110022638 dt.18.06.2010
Meeting No. 11/13		RA.F.No.11/24/040/00011/AM11	
Date: 21.08.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.149

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date 0510202875 dt.24.04.2007
Meeting No. 11/13		RA.F.No.05/24/040/01081/AM07	
Date: 21.08.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 3.10.2012.

S.No.150

Case No. A/R-07	M/s. Pressure Vessels (India)	HQF.No.01/80/050/00099/AM12/DES.I	Lic. No. & date 3110048359 dt.31.05.2011
Meeting No. 11/13		RA.F.No.31/83/040/00004/AM12	
Date: 21.08.2012		Revision of norms	

Based on DIPP written comments dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under:

1. Net weight of export products from Sl. No. 1 to 6 may be specified as 320 Kgs., 300 Kgs., 15400 Kgs., 17000 Kgs., 14800 Kgs., & 35200 Kgs. respectively.
2. Quantities of import items from Sl. No. 1 to 7 may be allowed as 675 Kgs., 12051 Kgs., 18740 Kgs., 9156 Kgs., 30108 Kgs., 4857 Kgs. & 10836 Kgs. respectively inclusive of 5 % wastage..

RLA may take necessary action accordingly.

S.No.151

Case No. A/R-14	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00543/AM11/DES.I	Lic. No. & date 0310600429 dt.08.11.2010
Meeting No. 11/13		RA.F.No.03/95/040/00446/AM11	
Date: 21.08.2012		Revision of norms	

The Committee noted that the case is under examination of DHI and decided to await comments. The case is to be relisted on 3.10.2012.

S.No.152

Case No. A/R-16	M/s. Alstom Projects India Ltd. Durgapur	HQF.No.01/80/050/00219/AM11/DES.I	Lic. No. & date 0310574388 dt.14.05.2010
Meeting No. 11/13		RA.F.No.03/94/040/00167/AM11	
Date: 21.08.2012		Fixation of norms	

Based on DHI written comment received vide letter No. 3(31)/10 TSW(B)/271 dated 7.8.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: 2X800 MW Steam Generator Circuits to APEGenco Krishnapattanam. Total Weight 3858.46 MT.

Inputs:

Sl No of AA	Total Qty in MT including (% wastage)
1	3493 (2%)
2,3	34.50(10%)
5	105.50(50%)
Item No.4 is deleted as requested by applicant. Item No.6 is to be allowed on net to net basis with accountability clause.	

RLA may take necessary action accordingly.

S.No.153

Case No. A/R-18	M/s. Bharat Heavy Electricals Ltd.	HQF.No.01/80/050/00722 /AM11/DES.I	Lic. No. & date
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10	Electricals Ltd.,	/AM11/DES.I	
Meeting No. 11/13	Haridwar	RA.F.No.61/24/040/00072/AM11	6110000544 dt.04.01.2011
Date: 21.08.2012		Revision / amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.154

Case No. A/R-19	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00449 /AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Haridwar	RA.F.No.61/24/040/00036/AM10	6110000362 dt.13.10.2009
Date: 21.08.2012		Revision / amendment of norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.155

Case No. A/R-20	M/s. Ohsung Electronic India Pvt. Ltd., Pune	HQF.No.01/80/050/00862 /AM11/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.31/24/040/00165/AM11	3110047120 dt.28.02.2011
Date: 21.08.2012		Revision / amendment of norms	

Based on DIPP written comments dated 21.8.2012, the Committee decided to modify norms of subject authorization on repeat basis as per decision in Advance Authorization No. 3110034554 dated 27.05.2008:

1. Quantity of import item at Sl.No. 6 to be allowed as 23.328 MT inclusive of 100% wastage.

RLA may take necessary action accordingly.

S.No.156

Case No. A/R-21	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00429 /AM12/DES.I	Lic. No. & date
Meeting No. 11/13	New Delhi	RA.F.No.05/24/040/00297/AM12	0510309616 dt.28.11.2011
Date: 21.08.2012		Amendment in ratification of norms	

Based on C&PC OM No.46011/106/2009-PC-II dated 23.7.2012, the Committee decided to amend the ratified norms of above authorization as under:

Import Item No.7 (Polyester Poly laminates Film' – To be allowed as per Packing Policy.

RLA may take necessary action accordingly.

S.No.157

Case No. A/R-22	M/s. The Saraswati Industrial	HQF.No.01/80/050/00008 /AM12/DES.I	Lic. No. & date
Meeting No. 11/13	Syndicate Ltd., Yamunanagar	RA.F.No.05/24/040/00446/AM11	0510287796 dt.07.04.2011
Date: 21.08.2012		Ratification of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 3.10.2012.

S.No.158

Case No. A/R-82	M/s. Bharat Heavy Electricals Ltd., Trichirapalil	HQF.No.01/80/050/00371/AM11/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.04/24/040/00111/AM11	0410116559 dt.24.08.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.159

Case No. A/R-83	M/s. Bharat	HQF.No.01/80/050/00054/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00536/AM10	0910041410
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.23.03.2010

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.160

Case No. A/R-84	M/s. Bharat	HQF.No.01/80/050/00182/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00048/AM10	0910038038
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.28.05.2009

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.161

Case No. A/R-86	M/s. Bharat	HQF.No.01/80/050/01661/AM09/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00377/AM09	0910036659
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.09.01.2009

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.162

Case No. A/R-88	M/s. Bharat	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.163

Case No. A/R-89	M/s. Bharat	HQF.No.01/80/050/00055/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00510/AM07	0910041253
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.09.03.2010

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.164

Case No. A/R-90	M/s. Bharat	HQF.No.01/80/050/01784/AM09/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00408/AM09	0910037050
Date: 21.08.2012	Hyderabad	Fixation of Norms	dt.12.02.2009

Based on DHI written comments received vide letter No. 3(42)/2010-TSW(B)/1186 Vol.18 dated 31.1.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: 2X500 MW Drive Turbine, LP Heater, Deaerator, Drain Cooler, MD Boiler Feed Pump.

Inputs:

Item Sl No.	Inputs	Quantity in MT including (% wastage) per unit
2	AS plates	1.3759(5%)
3	AS Rounds	1.457(5%)
4	Blade Profile	0.242(10%)
32	SS flats	1.467(258%)
33	SS plates	0.5(3%)
34	SS Rounds	0.993(5%)

36	SS Strips	0.02(1%)
37	SS wires	0.028(1%)
88	AS plates	4.2(5%)
89	CS Pipes	7.736(0.7%)
97	SS pipes	0.137(1%)
90	CS plates	63.337(1.8)

Item No.7 to be deleted since this is not inputs as defined in para 4.1.3 and 8.2 of FTP. There are total 165 items. Remaining items are components and to be allowed on net to net basis with accountability clause (nil wastage).

RLA may take necessary action accordingly.

S.No.165

Case No. A/R-91	M/s. Bharat	HQF.No.01/80/050/00404/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00155/AM11	0910042828 dt.22.07.2010
Date: 21.08.2012	Hyderabad	Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.166

Case No. A/R-92	M/s. Bharat	HQF.No.01/80/050/00403/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00087/AM11	0910042297 dt.11.06.2010
Date: 21.08.2012	Hyderabad	Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.167

Case No. A/R-98	M/s. Bharat	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468 dt.09.09.2010
Date: 21.08.2012	Hyderabad	Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.168

Case No. A/R-99	M/s. Bharat	HQF.No.01/80/050/00739/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00267/AM10	0910039619 dt.15.10.2009
Date: 21.08.2012	Hyderabad	Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.169

Case No. A/R-100	M/s. Bharat	HQF.No.01/80/050/00052/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00423/AM10	0910040811 dt.03.02.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.170

Case No. A/R-102	M/s. Bharat	HQF.No.01/80/050/01191/AM09/DES.I	Lic. No. & date
Meeting No. 11/13	Heavy Electricals Ltd., Chennai	RA.F.No.04/24/040/00280/AM09	0410035658 dt.16.10.2008
Date: 21.08.2012		Fixation of Norms	

Date: 21.08.2012	Fixation of Norms
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The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.171

Case No. A/R-104	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00388/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00151/AM10	0910039051 dt.20.08.2008
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.172

Case No. A/R-105	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00752/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00356/AM10	0910040183 dt.07.12.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.173

Case No. A/R-106	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00740/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00215/AM10	0910039330 dt.22.09.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.174

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.04/24/042/00102/AM05	0410069858 dt.25.04.2005
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.175

Case No. A/R-109	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00242/AM11/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00114/AM11	0910042665 dt.08.07.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.176

Case No. A/R-110	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00497/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00197/AM10	0910039077 dt.27.08.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.177

Case No. A/R-	M/s. Bharat	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
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112	Heavy		
Meeting No. 11/13	Electricals Ltd., Noida	RA.F.No.05/23/040/00117/AM10	0510253818 dt.02.12.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case has been referred to PIC for interpretation and decided to await decision.

S.No.178

Case No. A/R-114	M/s. Bharat Heavy	HQF.No.01/80/050/00387/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Electricals Ltd., Hyderabad	RA.F.No.09/24/040/99455/AM09	0910037412 dt.17.03.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.179

Case No. A/R-115	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/01580/AM09/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00351/AM09	0910036322 dt.16.12.2008
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.180

Case No. A/R-117	M/s. Bharat Heavy	HQF.No.01/80/050/00088/AM10/DES.I	Lic. No. & date
Meeting No. 11/13	Electricals Ltd., Noida	RA.F.No.05/24/040/00732/AM09	0510241368 dt.13.05.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case has been referred to PIC for interpretation and decided to await decision.

S.No.181

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00169/AM11	0910043002 dt.06.08.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.182

Case No. A/R-119	M/s. Bharat Heavy	HQF.No.01/80/050/00494/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00176/AM11	0910043125 dt.17.08.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.183

Case No. A/R-120	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00176/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00473/AM09	0910037585 dt.31.03.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.184

Case No. A/R-121	M/s. Bharat Heavy	HQF.No.01/80/050/00053/AM11/DES.I	Lic. No. & date
Meeting No. 11/13	Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00506/AM10	0910041252 dt.09.03.2010
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.185

Case No. A/R-122	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/01505/AM09/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00324/AM09	0910036139 dt.01.12.2008
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.186

Case No. A/R-124	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.61/24/040/00116/AM10	0510253815 dt.02.12.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case has been referred to PIC for interpretation and decided to await decision.

S.No.187

Case No. A/R-126	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.04/24/040/00101/AM05	0410069856 dt.25.04.2005
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.188

Case No. A/R-127	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00004/AM04/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.04/24/042/00044/AM04	0410056010 dt.16.04.2004
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.189

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No. 11/13		RA.F.No.09/24/040/00004/AM10	0910037842 dt.06.05.2009
Date: 21.08.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

Sl.No.190

Case No. C – 35	M/s. Poly Medicure Ltd., Haryana	HQ F.No.01/80/162/00947/AM12/DES-I	
Meeting No. 11/13		Fixation of wastage norms in respect of 100% EOU.	
Date: 21.08.2012			

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 3.10.2012.

Sl.No.191

Case No. C – 37	M/s. Pulsalkar Fluid Power Pvt. Ltd., Pune	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 11/13		Fixation of Ad-hoc Input Output Norms of 100% EOU – reg.
Date: 21.08.2012		

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 3.10.2012.

Sl.No.192

Case No. C –03	M/s. Eppinger Tooling Asia Pvt. Ltd., Coimbatore	HQ F.No.01/92/180/Norms/AM12/PC-VI/DES-I
Meeting No. 11/13		Fixation of input output norms for the export product “Precision Components Accessories & Equipments, Turret Head, Revolving Tool Holders and VDI Tool Holders” in respect of 100% EOU – reg.
Date: 21.08.2012		

The Committee noted that the firm was asked to provide certain information and same is awaited from firm. The Committee, therefore, decided to remind them for expediting the reply. Case deferred for 3.10.2012.

Sl.No.193

Case No. C –07	M/s. Alpha Technologies Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00016/AM13/DES-I
Meeting No. 11/13		Fixation of input output norms for the export product “Row & Heat Exchanger and Des Kit, Pre-processor PCB Assembly, Main Processor PCB Assembly, Power Supply Unit PCB Assembly etc.” in respect of 100% EOU – reg.
Date: 21.08.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 3.10.2012.

Sl.No.194

Case No. C – 08	M/s. Gilbarco Veeder – Toot India Pvt. Ltd., Coimbatore	HQ F.No.01/80/162/000284/AM13/DES-I
Meeting No. 11/13		Fixation of input output norms for the export product “Meters and Pumping Units(GPUs)” in respect of 100% EOU – reg.
Date: 21.08.2012		

The Committee decided to forward copy of application to DIPP for examination and comments. Case deferred for 3.10.2012.
